

Complaint against corruption in the import of Palmolive Oil

2365 SHRI JAGDISH PRASAD
MATHUR:
SHRI HARI SHANKAR
BHABHRA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a Member of Parliament lodged a written complaint with Government regarding massive corruption in the import of Palmolive Oil few months ago; and

(b) if so, what are the details in this regard and what steps have been taken on the said complaint?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA : (a) and (b) Information is being collected and will be laid on the Table of the House.

Smuggling case against Haji Mastan

2366. SHRI JAGDISH PRASAD
MATHUR:
SHRI HARI SHANKAR
BHABHRA:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's active consideration to withdraw various cases presently pending against Shri Haji Mastan, allegedly a notorious smuggler; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) No, Sir.

(b) Does not arise.

Fraud Case against Shri P. N. Balasubramanian

2367. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

(a) how many cases of fraud have been instituted against Shri P. N. Balasubramanian the partner-friend of Shri Kanti Desai; and

(b) if so, what progress has been made in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) A case against Shri P. N. Balasubramanian and others was investigated in the Special Investigation Cell of the CBI on the allegation that, he as a representative of M/s Pan Asian Technical Service Pvt. Ltd., New Delhi was a party to a criminal conspiracy in pursuance of which some public servants abused their official position by showing favour to a firm M/s. I.H.I. of Japan and others and thereby caused pecuniary advantage to themselves and others. The allegation could not be substantiated during investigation and the case was closed for lack of evidence. The closure report under section 173 Cr. P.C. was filed in the Court of Special Judge, Delhi and the Court accepted the same and passed orders for closure of the case on 9-1-81.

A search was conducted under section 132 of Income-tax Act by Income-tax authorities on 4-6-79 at the residence of Shri P. N. Balasubramanian, and office of M/s. Pan Asian Technical Service (P) Ltd. (A company connected with him) situated at 186-Golf Links, New Delhi. The authorised officers placed a large number of papers relevant to the enquiries in an almirah kept in the same premises, sealed it and issued prohibitory order under section 132(3) of Income Tax Act, 1961 in respect of the almirah. Soon thereafter, the search proceedings were stayed by the Delhi High Court, which stay was